

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Comp. App. (AT) (Ins) No. 926 of 2024 & I.A. No. 2637 of 2025
IN THE MATTER OF:

Santosh Kumar **...Appellant(s)**

Versus

ASK Trusteeship Services Pvt. Ltd. & Anr. **...Respondent(s)**

Present:

For Appellant : Mr. Kartik Nayar, Divyanshu Rai, Krish Kalra, Vaibhav Luthra, Adv.
For Respondents : Mr. Dhruv Dewan, Vaijyant Paliwal, Anoop Rawat, Saurav Panda, Nikhil Mathur, Aditya, Kriti Gupta, Olksha Sharma, Shreya Gupta, Adv. for IRP
Ms. Shilpi Satyapriya Satyam, Adv. for I.A No. 2637 of 2025 and 1821 of 2026.
Mr. Kanishk Ray, Rachit Mittal, Parikh Mishra, Adv. for NOIDA

ORDER
(Hybrid Mode)

13.03.2026: This appeal has been filed against an order dated 22.04.2024 passed by the Adjudicating Authority by which order an application filed by ASK Trusteeship Services Pvt. Ltd. and two other applicants section 7 application has been admitted against the CD i.e. ATS Heights Pvt. Ltd. Aggrieved by the said order, this appeal has been filed.

2. This appeal was taken with another appeal i.e. CA (AT) (Ins) No. 912 of 2024 and in both appeal an order was passed on 09.05.2024.

3. In the appeal, I.A No. 2637 of 2025 and 1821 of 2026 have been filed by Shilpi Satyapriya Satyam claiming to be a homebuyer seeking certain directions with regard to restoration of her allotment of unit no. 129 in project 'ATS Knightsbridge', Sector 124, NOIDA, Uttar Pradesh.

4. Ld. Counsel for the Appellant submits that in CA (AT) (Ins) No. 912 of 2024 the appeal was disposed of on 09.03.2026 with liberty to IRP to file an application under Section 12A in view of the settlement dated 24.01.2026 with the Financial Creditor. The appeal was disposed of on 09.03.2026.

5. When the present appeal was taken up today for consideration Ld. Counsel for the IRP submits that 12A application which was filed for withdrawal of the CIRP has been allowed by an order passed today. It is submitted that in view of the CIRP having been withdrawn under 12A, the appeal has become infructuous and no further consideration is required. We record the said statement.

6. In so far as I.A No. 2637 of 2025 and 1821 of 2026 which has been filed, the Applicant has informed that an email has been sent on behalf of the CD on 12.03.2026 that in event the CIRP is withdrawn the allotment shall be reinstated subject to the terms and conditions of the agreement. We record the said statement. We see no reason to pass any further order in both applications.

7. The Appeal is dismissed as infructuous. I.A.s are disposed of.

[Justice Ashok Bhushan]
Chairperson

[Mr. Barun Mitra]
Member (Technical)

Sheetal/Manu